

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 3236
TO BE ANSWERED ON 09.08.2021**

CASUAL LABOURERS IN MINING SECTOR

†3236. SHRIMATI RANJEETA KOLI:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government is aware that the works of permanent nature are being done by the contractors through casual labourers in private and public sector mines and industries;**
- (b) if so, the rules in this regard; and**
- (c) the number of persons found guilty for not getting the said works done as per the rules along with the details of action taken against them during the last three years?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) to (c): The Central Government enacted the Contract Labour (Regulation and Abolition) Act, 1970 to regulate employment of contract labour in certain establishments. The institutional mechanism of Central Industrial Relations Machinery (CIRM) under the Chief Labour Commissioner (Central){CLC(C)} is in place for the purpose of implementation of the provisions of the various labour laws, including the Contract Labour (Regulation and Abolition) Act, 1970 in the Central sphere. The Labour Laws and the rules there-under provide for various penal provisions depending upon the nature of contraventions/violation and the same are imposed in the process of enforcement. Details of Inspection conducted during the last three years in the Central Sphere establishments are as under: -

Particulars	2018-19	2019-20	2020-21
No. of Inspection conducted	8577	8553	1722
No. of irregularities detected	87928	72727	15893
No. of irregularities rectified	45121	36974	10014
No. of prosecutions launched	3227	2659	749
No. of convictions	1372	777	336
